

**HIGH COURT OF SIKKIM
GANGTOK**

No. ³⁸...../HCS

Date: ^{15.3.23}.....

NOTIFICATION

In exercise of the powers conferred by Section 8A(2) of the Legal Services Authorities Act, 1987(Central Act 39 of 1987) read with Regulation 16(2)(a) of the Sikkim State Legal Services Authority Regulations, 1998, the Hon'ble, the Chief Justice, High Court of Sikkim is pleased to nominate Hon'ble Mr. Justice Bhaskar Raj Pradhan, Judge, High Court of Sikkim, as Chairperson of the High Court Legal Services Committee, with immediate effect.

This supersedes the previous Notification.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General
High Court of Sikkim

Memo No.: V(69)B/Conf/HCS/11996-12011
Date: 15.3.23
Copy to:

1. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim.
2. The Addl. Registrar-cum-PS to Hon'ble Judge-I, High Court of Sikkim.
3. The Deputy Registrar-cum-Private Secretary to Hon'ble Judge-II, High Court of Sikkim.
4. Legal Remembrancer-cum-Secretary, Law & Parliamentary Affairs Department, Government of Sikkim, Gangtok.
5. The Member Secretary, Sikkim State Legal Services Authority, Gangtok.
6. The Chairpersons, District Legal Services Authorities, Gangtok, Gyalshing, Mangan & Namchi.
7. The Chairpersons, Taluk Legal Services Committees, Gangtok, Gyalshing, Mangan & Namchi.
8. The Gazette Section, Home Department, Government of Sikkim for publication in the Official Gazette.
9. All Section In-charge, High Court of Sikkim.
10. The Computer Cell, High Court of Sikkim.
11. Notice Board.
12. Guard file, and
13. File.

15.3.23
Registrar